

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2557

ANSWERED ON:16.08.2004

BEEDI WORKERS

Moghe Shri Krishna Murari;Paraste Shri Dalpat Singh

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

(a) whether the State Governments are not able to implement welfare schemes of Beedi Workers in an effective way in the absence of assistance from the Central Government as the Madhya Pradesh Government does not have the right to formulate laws independently in this regard;

(b) if so, whether the Government has received any proposal from the Madhya Pradesh Government for transferring the entire amount of welfare cess collected for the implementation of welfare schemes for Beedi Workers and the responsibility for implementation of all labour welfare related schemes to the State Governments;

(c) if so, the reaction of the Government thereto; and

(d) by when the said responsibilities are likely to be handed over to the State Governments for their implementation?

**Answer**

MINISTER OF LABOUR AND EMPLOYMENT (SHRI SIS RAM OLA)

(a):No Sir. Sufficient funds are provided by the Government under the Beedi Workers Welfare Fund Act, 1976, which is a Central Act, for the implementation of various welfare schemes in the fields of Health, Housing, Education, Social Security and recreation for the benefit of the beedi workers and their dependants. As the responsibility for implementation of these schemes lies with the Central Government, no funds are being provided to any state Government for this purpose.

(b):Yes Sir.

(c) & (d):The Government collects cess on manufacture of beedi in the country under the Beedi Workers Welfare Fund Act, 1976, which is a central Act. This fund is used on various welfare schemes for the beedi workers and implemented through nine regional Welfare Commissioners in the country. There is no proposal to transfer the amount of collected cess or the work of implementation of these schemes to the respective State Governments.